

no particular party is insulated from the tendency of criminals joining its ranks from time to time and also every party gives patronage to such elements..... (*Interruptions*) I think the Leader of the opposition has rightly said that all the political parties should sit together and think as to how politics could be freed from such forces. The criminals who earlier used to approach politicians for favour to provide them protection from the oppression of Policed officials have themselves now unfortunately become Ministers, MLAs and MPs. I do not think in the prevailing circumstances the administration can take action against these criminal elements. It is a sorry state of affairs and we must think as to how we could get rid of these elements. If we succeed in this endeavour then we will be able to provide good administration to the country.

I think the Hon. Prime Minister is also worried about it and he has been continuously watching the situation. He will definitely try to find out some solution. Cooperation of all the leaders and all the political parties is required in this task.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): Mr. Speaker, Sir, I would like to submit one more thing in this regard. I agree with the views expressed by Shri V.P. Singh, the Leader of the opposition and Shri George Fernandes. We are very much pained about such incidents in the country whether in the past or now. I totally agree that whosoever is behind such incidents should be dealt with severely. My party is never in favour of giving protection to persons involved in such incidents. I would like to submit that killing of the son of Shri L.P. Sah and the recent killing of the brother of Shri Devendra Yadav should not be linked with any other political party to divert attention from the happenings in Bihar.

SHRI NITISH KUMAR:..... (*Interruptions*)...... propoganda of various types is

being made. Destabilisation propoganda is being deliberately launced. You despatch a team to investigate all the incidents concerning Bihar, so that Shri Azad does not get an opportunity to say anything. Yesterday candidate of his party was caught red-handed..... (*Interruptions*)

SHRI SURYA NARAYAN YADAV (Saharsa): Sir, as pointed out during the discussion just now and as stated by Ghulam Nabi Azadji, we have all along made a demand that whether it be the murder of Hemant Sahi or the incident that took place yesterday, you may constitute and send a Parliamentary Committee to Bihar for making an assessment.

MR. SPEAKER: Many incidents take place. Do you mean to say that a Parliamentary Committee should be send to each place.

[*English*]

SHRI A. CHARLES (Trivandrum): I would like to draw the attention of this House to a very serious matter. There is a very disturbing news that a lady Member of this Parliament has been mentally tortured and harassed because she belongs to a backward community. We speak a lot about the atrocities committed on women. We equally are vociferous when we talk about the atrocities committed on SC and other backward communities. But here is a case of an elected lady Member of this august House; she is being mentally tortured; she is harassed. A news item says that she has even resigned. As Speaker of this House you have the responsibility for the safety of every Member of this House.

She is a promising young lady. There are party differences; but as father of three children I would say that she is a promising young lady. A Member of this august House is undergoing mental agony because she

comes from a backward community. If the news that she has resigned is correct, it is very unfortunate. As the Speaker you should make an enquiry into the matter. I do not want to take any names. I only want the safety to be given to that lady Member. I would plead that that hon. Member may be contacted either on phone or by some other method and her safety be ensured. If there is anything untoward, that should be done away with.

[*Translation*]

KUMARI PUSHPA DEVI SINGH (Raigarh): The hon. Minister of State in the Ministry of Home Affairs is present here. I would like to ask him either the police department is meant for the security of the public or for spreading terror among them? I would like to bring to your notice the instance of terror spread by police in my district Raigarh in Madhya Pradesh. A couple of days back in the village of Dhengurjor an *adivasi* was killed and an *adivasi* girl was gang raped. When she wanted to lodge a complaint no one paid heed to what she had to say. She wandered from one place to another in the police station but no one extended assistance to her. When the villagers endeavoured to collectively help her and take up her case, a villager was killed by the police. I would request you to conduct a C.B.I. enquiry into this case as the people of Raigarh have lost faith in the police of Madhya Pradesh.

SHRI HARADHAN RAI (Asansol): The Hukum Chand textile mill situated in Madhya Pradesh is closed for the last 6-7 months. Six thousand five hundred labourers were employed in this mill but when they resorted to agitation and blocked the road in Indore for opening the mill, the B.J.P. Government took them into custody. In the cold nights of December they were neither provided blankets nor food. A labourer succumbed to his injuries in the hospital and another is still

lying unconscious in the hospital after being lathi charged by the police. The mill has not opened so far and the labourers are demanding to open it at the earliest. They are also demanding for full compensation in the case of the deceased and for the injured. Apart from this I would like to urge that an enquiry should be conducted into the beating of labourers and in manhandling them by the Police.

12.31 hrs.

[SHRI SHARAD DIGHE *in the Chair*]

SHRI ASHTABHUJA PRASAD SHUKLA (Khalilabad): Mr. Chairman, Sir, the need to open a separate institution at national level to boost small scale industries in the country is being felt for a long time and a demand to this effect is being made. A Bill to establish an autonomous body under the full control of Indian Industrial Development Bank was brought in this House in May 1989 and was passed.

Sir, this Bill had the provision of making Lucknow the head office of this bank but unfortunately although this bank started functioning from 2nd April 1990 but the head office has not been transferred to Lucknow despite passing of two years. I would like to know from the Government as to why the head office of this bank has not been transferred to Lucknow in spite of the bill being passed and decision taken to this effect thereon? I urge the Government to establish the head office of this Indian Industrial Bank at Lucknow. Thank you.

[*English*]

SHRI RAM NAIK (Bombay North): Sir, right from the re-organisation of States in the 1950s, there is a border dispute between Maharashtra and Karnataka. Many towns and villages which ought to have come to Maharashtra are in Karnataka. Maharashtra